

**GOVERNMENT OF INDIA  
COMMUNICATIONS AND INFORMATION TECHNOLOGY  
LOK SABHA**

UNSTARRED QUESTION NO:1230

ANSWERED ON:21.03.2012

ALLOCATION OF SPECTRUM AND PRICING

Naik Dr. Sanjeev Ganesh;Patil Shri Sanjay Dina ;Rathod Shri Ramesh;Singh Shri Uma Shanaker

**Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:**

- (a) whether the Government has prepared and approved new set of rules/framework for allocation of spectrum licenses and its pricing;
- (b) if so, the details alongwith the salient features thereof;
- (c) whether the Government has increased/proposes to increase the spectrum limit;
- (d) if so, the details thereof; and
- (e) the action taken by the Government in this regard and the time by which the new rules/framework are likely to be introduced and implemented?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA)

(a) & (b) In view of Hon`ble Supreme Court judgement dated 2` February, 2012 in case of Writ Petition (Civil) No. 423 of 2010 , Government has sought TRAI Recommendation on grant of Licence and allocation of spectrum in 2G bands in 22 service areas by auction and subsequently TRAI has released Consultation paper dated 7th March 2012 on `Auction of spectrum`. Government may take decisions after receipt of TRAI Recommendations.

(c) to (e) After consideration of TRAI recommendations on Spectrum Management and Licensing Framework dated 11th May, 2010 along with further recommendation of 8th February, 2011 Department of Telecommunications has taken a decision that the prescribed limit on spectrum assigned to a service provider will be 2X8 MHz/2X5 MHz for GSM/CDMA Technologies respectively for all service areas other than in Delhi and Mumbai where it will be 2X10 MHz/2X6.25 MHz. However, the licensee can acquired additional spectrum beyond prescribed limits, in the open Market should there be an auction of spectrum subject to the limits prescribed for merger of Licences.